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CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD.

ORIGINAL APPLICATION NO. 721 OF 1988.

Allahabad this the day 23rd Feb. 1995.

1. Harbhajan Singh, aged about 44 years,
S/o Shri Bhagat Singh, R/o 238, Indra Colony,
Shahganj, Agra.
2. Rambeer Singh, aged about 53 years,
S/o Shri Baboolal, R/o House No. 62/273-A,
Zumman Khan Ki Jhonpri, Agra Cantt.
3. B.L. Verma, aged about 42 years,
S/o Shri Ghansyam Dass,
R/o 65 outside Orchha Gate,
New Tarikhana Road, Jhansi.

..... Petitioners.

By Advocate Sri R.K. Nigam.

Versus

1. Divisional Railway Manager,
Central Railway,
Jhansi.
2. Shri O.P. Swrankar,
working as Carriage Foreman,
Central Railway, Banda.
3. D.G. Shastri ,
working as Head Train Examiner,
Central Railway, Faridabad New Town.
4. K.K. Shukla,
working as Carriage Foreman, Jhansi.

By Advocate Sri A.K. Gaur.

..... Respondents.

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CORAM: Hon'ble Mr. Justice B.C. Saksena, VICE CHAIRMAN.

Hon'ble Mr. S. Dayal, MEMBER (A)

ORDER (ORAL)

By Hon'ble Mr. Justice B.C. Saksena, VICE CHAIRMAN.

1. This is a 1988 petition. The counsel for the parties have not appeared, when the case was called out. We have gone through the pleadings.

2. The applicants have challenged the order dated 4.5.1988 contained in Annexure-A-2. The perusal of the said order shows that the respondents no. 2, 3 and 4 have been promoted as Carriage Foreman in grade R 2000-3200/- (RPS) or upgradation of the post of Carriage Foreman from 1.1.1984. The order of promotion also shows that it has been passed pursuant to a judgment and order passed by the Jabalpur Bench of the Central Administrative Tribunal. Surprisingly enough, though the fact is indicated in the order dated 4.5.1988, by which the respondents have been promoted, the applicants have challenged this order but neither the applicant nor the respondents in the pleadings have referred to the judgment passed by the Jabalpur Bench of the Central Administrative Tribunal. The benefit of promotion, having been given to the respondents no. 2 to 4 on the basis of the judgment in their favour given by the Jabal Bench of the Central Administrative Tribunal, It would be wholly inequitable to consider the grievance of the applicant.

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3. The Original Application
lacks in merit and is, accordingly, dismissed.
parties shall bear their own costs.

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Member (A)

Rs. Saksena

Vice-Chairman

ALLAHABAD: DATED:

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